

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 2743 OF 2002

STATE OF HARYANA & ORS.

Appellant (s)

VERSUS

RAJ RANI

Respondent(s)

(With office report)

WITH Civil Appeal NO. 1359 of 2005

S.L.P.(C) NO. 3106 of 2004

(With prayer for interim relief and office report)

Civil Appeal NO. 5312 of 2003

(With office report)

Civil Appeal NO. 6272 of 2003

(With appln(s) for interim Relief and with Office Report)

Civil Appeal NO. 6417 of 2002

(With office report)

Date: 05/05/2005 These Appeals were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE G.P. MATHUR

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Appellant(s)

Mr. Ajay Siwach, Adv.

Mr. T.V.George, Adv.

Mr. Pardeep Dahiya, Adv.

For Respondent(s)

Rr-Ex-Parte, Adv.

Ms. Jyotika Kalra, Adv.

Mr. Bhaskar Y. Kulkarni, Adv.

Mrs K.Sharda Devi, Adv.

Rr-Ex-Parte

UPON hearing counsel the Court made the following

O R D E R

Mrs. Jyotika Kalra, learned counsel appearing for the appellant in C.A. 5312/2003, started arguments at 11.35 am and concluded at 12.25 p.m. Mrs. K. Sarada Devi, learned counsel appearing for the appellant in C.A. No. 6272/2003 and SLP (C) No. 3106/2004, started submissions at 12.25 p.m. and ended at

1

:2:

12.40 p.m. Thereafter, the learned counsel appearing for the State of Haryana in C.a. 2743/2002 started arguments at 12.40 p.m. and concluded at 1 p.m.

Arguments concluded. Judgment reserved.

(RAJESH DHAM)

(RADHA R. BHATIA)

COURT MASTER

COURT MASTER

List of books cited in

(1)AIR 2000 SC 1888

(2)(2000) 5 SCC 182

(3)JT 2000 (5) SC 34 - State of Haryana vs. Smt. Santara

(4)105 (2003) DMT 449 - Shobha vs. Govt. of NCT, Delhi

(5)"Jural Sterlization" by Herbertb Peterson (photostat is in p/b)

(6)1996 (2) SCC 634

(7)1998 (4) SCC 39

(8)1989 (3) SCC 223, at pp. 231/232

(9)2001 (8) SCC 151

(10)2001 (8) SCC 731, at p. 733